

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 1555 of 2011

(Arising out of Order-in-Appeal No. 16/2011 dated 18/04/2011 passed by
the Commissioner of Central Tax, Bangalore North)

Karnataka Soaps & Detergents Ltd

P.B. No. 5531, Sandal City, Bangalore Pune
Highway, Bangalore - 560 055

Appellant(s)

VERSUS

**Commissioner of Central Tax,
Bangalore North**

No.59, HMT Bhawan
Ground Floor, Bellary Road
Bangalore – 560 032
Karnataka

Respondent(s)

Appearance:

Mr. Mohammed Ibrahim, Advocate
Lakshmi Kumaran & Sridharan
World Trade Center, #404-406, 4th Floor,
South Wing, Brigade Gateway, No.26/1
Dr. Rajkumar Road, Malleswaram West
Bangalore - 560 055
Karnataka

For the Appellant

Mrs. C.V. Savitha, Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20312 / 2021

Date of Hearing: 16/06/2021

Date of Decision: 16/06/2021

Per : Bench

Learned counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **16/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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